

ITEM NO.3

COURT NO.8

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 9970/2016 in Criminal Appeal No(s). 19/2012

KRISHAN @ KALA

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(For appeal against Id. Registrar's orders dated 22.04.2016 and office report)

WITH

CRLMP. 9971/2016 in CrI.A. No. 470/2014

(For appeal against Id. Registrar's orders dated 22.04.2016 and Office Report)

Date : 25/07/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s) Mr. Vidya Dhar Gaur,Adv.

For Respondent(s) Mr. Sanjay Kumar Visen,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the applicants/appellants.

The Criminal Miscellaneous Petitions are dismissed as non-maintainable.

(S. K. RAKHEJA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER